

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR. (4)

* * *

Date of Decision: 17.8.1998

OA 276/98

Nathu Singh, Mail Man, Railway Mail Service, Jaipur.

... Applicant

Versus

1. Union of India through Secretary to the GOI, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Postmaster General, Rajasthan Circle, Jaipur.
3. Sr. Supdt., Railway Mail Service, Jaipur Division, Jaipur.
4. Head Record Officer, Jaipur Division, Jaipur.
5. Sub Record Officer, JP Division, Kota.

... Respondents

CORAM:

HON'BLE MR. GOPAL PRISHNA, VICE CHAIRMAN

For the Applicant

... Mr. P.N. Jati

For the Respondents

...

O R D E R

PER HON'BLE MR. GOPAL PRISHNA, VICE CHAIRMAN

Applicant, Nathu Singh, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying for a direction to the respondents to pay an amount of Rs.3469/- to him, as per details given in Annexure A-2.

2. Heard the learned counsel for the applicant.

3. Applicant's case is that while serving as a Mail Man in the Railway Mail Service, Kota, in the year 1996-97, he had fallen ill and he remained under treatment for some time. The applicant had been on leave on medical grounds in connection with his treatment. His pay and other allowances were not disbursed to him during his illness. The applicant has categorically stated that a sum of Rs.3469/- is outstanding in his favour. The applicant has made a representation to respondent No.3 on 30.3.98 but so far it has not been decided. The learned counsel for the applicant wants the same to be decided by respondent No.3.

4. In the circumstances, this application is disposed of, at the stage of admission, with a direction to respondent No.3 to decide the applicant's representation dated 30.3.98, at Annexure A-1, through a detailed speaking order on merits within a period of one month from the date of receipt of a ~~copy~~ copy of this order. Let a copy of the OA and the annexures thereto be sent to

respondent No.3 alongwith a copy of this order. If the applicant is aggrieved by any decision taken on his representation, he may file a fresh application.

C. Krishnam
(GOPAL KRISHNA)
VICE CHAIRMAN

VK